

ITEM NO.4

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2015 in Civil Appeal No(s). 1319/2015

MD.,U.P.STATE INDUST.DEV.CORPN. LTD.& ORS

Appellant(s)

VERSUS

M/S SUPER TANNERY(I) LTD.

Respondent(s)

(For modification/clarification and office report)

Date : 05/05/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s)

Mr. Rakesh Uttamchandra Upadhyay,Adv.

For Respondent(s)/

Mr. Aftab Ali Khan,Adv.

Applicant

Mr. Sandeep Garausa, Adv.

Mr. M. Zahid Hussain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the applicant/respondent sought permission to withdraw this I.A.

Permission sought for is granted.

I.A. No. 2 of 2015 is, accordingly, dismissed as withdrawn.

(S. K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER